



OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

ORDER

Consequent upon creation of 03 new courts of DJS vide Order No.14/DHC/Gaz.IIB/G-7/VI.E.2(a)/2026 dated 29.04.2026, the following transfer and postings are hereby made in official exigency:

Sl. No.	Name & EC	From	To
1.	Madan Lal, JA (EC: 98766672)	Vigilance Branch (Central), Tis Hazari Courts	Reader in the court of Ms. Nishi Jindal, JMFC (Digital Traffic Court)-02 (New Delhi), Patiala House Courts
2.	Indra Pratap Singh, JA (EC: 37268854)	Record Room (Criminal) (Central), Tis Hazari Courts	Ahlmad in the court of Ms. Nishi Jindal, JMFC (Digital Traffic Court)-02 (New Delhi), Patiala House Courts
3.	Shailender Singh Bisht, JJA (EC: 51105877)	Copying Agency (Central), Tis Hazari Courts	Assistant Ahlmad in the court of Ms. Nishi Jindal, JMFC (Digital Traffic Court)-02 (New Delhi), Patiala House Courts
4.	Kamal Kishor, JA (EC: 71789775)	Computer Branch (Central), Tis Hazari Courts	Reader in the court of Sh. Abhay Choudhary, JMFC-09 (Shahdara), Karkardooma Courts
5.	Ashok Kumar, JA (EC: 57846419)	Nazarat Branch (Central), Tis Hazari Courts	Ahlmad in the court of Sh. Abhay Choudhary, JMFC-09 (Shahdara), Karkardooma Courts
6.	Sarvagya, JJA (Roll No. 251499)	Admn. Branch-II (Central), Tis Hazari Courts	Assistant Ahlmad in the court of Sh. Abhay Choudhary, JMFC-09 (Shahdara), Karkardooma Courts
7.	Renuka Thakur, JA (EC: 91692458)	Copying Agency (Central), Tis Hazari Courts	Reader in the court of Sh. Amit Rana, JMFC-06 (East), Karkardooma Courts
8.	Vipin Singh Negi, JA (EC: 11416909)	Evening Courts Cell (Central), Tis Hazari Courts	Ahlmad in the court of Sh. Amit Rana, JMFC-06 (East), Karkardooma Courts
9.	Vikas Sharma, JJA S/o Late Sh. Dinesh	Office Pool, Admn. II (Central), Tis Hazari Courts	Assistant Ahlmad in the court of Sh. Amit Rana, JMFC-06 (East), Karkardooma Courts

Note:

1. All the officials transferred by virtue of this order to the *newly created courts* are *hereby relieved immediately with the directions to join at their transferee station forthwith.*
2. In view of the official exigencies, any request/application for review/reconsideration/ cancellation of this order will not be entertained.
3. All the Branch in-Charges, Administration Branches of Concerned Districts Delhi/New Delhi, are directed to ensure compliance of the immediate order and also to submit compliance report thereof within 03 days to this office.
4. Non-compliance of the order or proceeding on leave immediately will be deemed as deliberate insubordination.



No. 25676 - 720 P&T/Admn-II/HQs/2026 Dated, Delhi the 06 MAY 2026

Copy forwarded for information and necessary action to:

1. The Principal District & Sessions Judge concerned, Delhi/New Delhi.
2. The Principal Judge, Family Courts (HQs), Dwarka, Delhi.
3. The Member Secretary, DSLSA, RACC, New Delhi.
4. The Officer/Officer in-Charge concerned.
5. The Personal Office of the undersigned.
6. The Sr. Accounts Officer / Accounts Officer, Central, THC, Delhi.
7. The DDOs, Accounts Branches, Delhi / New Delhi.
8. The Dealing Assistants, Personal File. Leave & LAYERS Seat, Central, THC, Delhi for further necessary action/updation as per rules.
9. The Dealing Assistants, ACR Cell (HQs), Delhi *for maintaining/updating the record regarding posting details of the official concerned for the purpose of seeking ACRs.*
10. The Dealing Asst., Website Committee, THC with the direction to upload the order on the 'Employees Corner' (on Website).
11. For uploading on LAYERS.
12. The officials concerned for immediate compliance.

B Chandel

Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi